

1	2	3	4	5	6
231.	Vyasanagar	Beneficiary Led Construction for 12 EWS houses at Vyasangar, Odisha	12	0	0
TOTAL			1111	103	6
GRAND TOTAL			84817	41994	2372

Displacement of street vendors

1478. SHRI SANJAY SINGH: Will the Minister of HOUSING AND URBAN AFFAIRS be please to state:

(a) whether Government has taken note of twenty six street vendors being displaced from Vijay Nagar area in Delhi for construction of an underground bazaar;

(b) if so, what measures Government would take to curb measures that contradict policy laid down through Street Vendors Act, 2014 which states that street vendors could not be displaced; and

(c) if so, whether Government would compensate for the losses suffered by displaced street vendors if any?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) As per information provided by Government of NCT of Delhi, no such proposal has been received by North Delhi Municipal Corporation for displacement of street vendors from Vijay Nagar area in Delhi.

(b) and (c) The Street Vendors Act, 2014 contains provisions relating to prevention of harassment by police and other authorities of street vendors who carry on street vending activities in accordance with the terms and conditions of their certificate of vending. It lays down provisions relating to relocation or eviction of street vendors, seizure and reclaiming of their goods, the mechanism for redressal of grievances or resolution of disputes of street vendors. The Act is implemented by respective State/UT Governments in their respective jurisdictions. For implementing the provisions, State/UT Governments shall make rules, scheme and bye-lays.